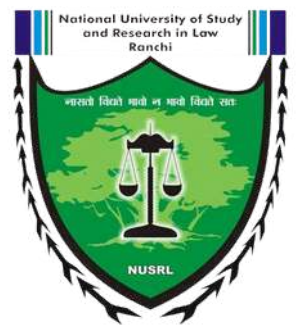




# RECRUITMENT BROCHURE BATCH OF 2024



**NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW, RANCHI**

NAGRI, PO : BUKRU, KANKE PITHORIA ROAD, KANKE RANCHI, JHARKHAND



[www.nusrlranchi.ac.in](http://www.nusrlranchi.ac.in)

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## Message from the **VICE CHANCELLOR**

At the National University of Study and Research in Law (NUSRL), Ranchi, we are driven by the pursuit of excellence, guided by our traditional values encapsulated in the saying, "Nasato Vidyate Bhavo Nabhavo Vidyate Satah". Our ultimate goal is to continuously improve, creating an environment that fosters decorum and supports a dynamic professional world. It is my pleasure to introduce you to the Batch of 2024 - a group of enthusiastic and intelligent students who have been carefully mentored at NUSRL.

The Batch of 2024 has displayed exceptional legal skills and digital acumen, thanks to innovative teaching methods and expert faculty. They have participated in various academic activities, such as workshops, competitions, and research-based learning.

Despite pandemic-related disruptions, the students have exhibited resilience and determination, gaining practical insights through working with judges, lawyers, and corporations. Overall, the Batch of 2024 is a group of accomplished performers who will undoubtedly prove to be valuable assets to any organization.

I am confident that the Batch of 2024 will be a valuable addition to your organization. This brochure itself validates their academic excellence and the quality education they have received. We invite you to consider our students for any recruitment opportunities and look forward to partnering with you in their career journeys.

The Batch of 2024 has risen to the challenges presented to them, and each student has evolved into a problem solver, ready to tackle any obstacle that comes their way. Despite facing adversity during these trying times, they have shown resilience and determination. The University has provided ample opportunities for them to develop their competencies and build their professional profiles, and the Batch of 2024 has availed themselves of each one. We are confident that they are well-prepared to take on any challenge that lies ahead.



**Prof. (Dr.) Kesava Rao Vurrakula**  
**Hon'ble Vice-Chancellor, NUSRL**

## Message from the DEAN

It is with great pride and privilege that I introduce to you the B.A. LL.B. (Hons.) Batch of 2024, as they venture out into the world as competent professionals who are not only socially relevant but also well-versed in technology.

Upholding the motto of our university, "knowledge empowers", we have always aimed to foster the overall development of our students by emphasizing the importance of legal, analytical, and interpersonal skills. We have provided them with the necessary exposure, encouragement, and contemporary pedagogy to help them channel their energy, enthusiasm, and untapped potential

The B.A. LL.B. (Hons.) Batch of 2024 has proven their mettle by bringing home laurels from numerous national and international competitions, including Moot Court, and through their internships with various domestic and foreign law firms and legal institutions. They have also published research papers in notable journals. In addition to excelling in co-curricular and extra-curricular activities, these graduates have thrived and flourished in their professional and academic courses.

I am confident that the graduates will prove to be not only professionally competent, socially relevant, and techno conversant but also capable lawyers who can make a positive impact in any organization. Our students are assured to be an asset to your organization, and we warmly welcome you to assess their competence.



**Dr. K. Syamala**  
**Dean, NUSRL**

Message from the  
**FACULTY CONVENOR**

I am delighted to introduce the exceptional Batch of 2024 at the National University of Study and Research in Law (NUSRL), Ranchi. As the Faculty Coordinator of the Placement Committee, I have had the privilege of observing these students grow and develop over the course of their academic and extracurricular endeavors. It brings me immense pride to say that this batch is an embodiment of dedication, professionalism, and sincerity, always eager to go above and beyond to achieve their goals. Their impressive accomplishments and recognition in various events have brought immense honor to our university.



**Mr. Shubham Srivastava**  
**Placement Committee Convenor**

During their five years of intensive and engaging curriculum, this batch has demonstrated an unwavering commitment to their academic pursuits, as well as active participation in non-academic activities. With a blend of academic excellence and diverse extracurricular activities, they have truly embodied the spirit of NUSRL. As their mentor and professor, I am privileged to bear witness to their growth trajectory, and I am confident that they will continue to rise and soar in their future endeavors.

I cordially invite you to visit our university and meet our talented and enthusiastic legal professionals. The students of the Batch of 2024 are poised to make their mark in the legal industry, and I wish them all the success in their future endeavors.

The background of the page features a photograph of a modern, multi-story university building with a light-colored facade and numerous windows. The building is partially obscured by a dark green, semi-transparent overlay that contains the text. In the foreground, there are some green plants and trees, and the sky is a clear, light blue.

## *About*

# NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW RANCHI

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National University of Study and Research in Law (NUSRL), Ranchi, is an emerging National Law University in India. Established in 2010, by Jharkhand State Assembly vide the NUSRL Act 2010, the University has achieved many worthy milestones in uplifting the standards of legal education in India and striving to contribute towards shaping the future of our profession. NUSRL Ranchi, ranked 22 in NIRF India Law Ranking 2022, has a thriving campus of 67 acres, situated right beside the Jhumar River.

The University being a fully residential campus has a lot of colours in every walk of life. It provides the perfect blend of academics, extracurricular, co-curricular, and sports for the overall development of its student's personality and character. NUSRL strives to provide an experience that extends beyond academics. With a modest beginning, NUSRL is aligned with global academic standards with deftly crafted teaching learning methodology. Apart from mainstream classroom teaching, the students are trained in practical facets of the legal field.

Owing to the rigorous and meticulously drafted curriculum, NUSRL has produced some pre-eminent law graduates in the country, who have significantly contributed to different fields of law and academics. The students also engage in a diverse range of activities ranging from different sports tournaments, both at Intra and Inter level, to poetry gatherings. This makes creativity, versatility, and heterogeneity the hallmark of the Batch of 2024.

## About

# OUR PROGRAMME - A PERFECT BALANCE OF THEORY & PRACTISE

The BA LL.B (Hons.) program offered by the National University of Study and Research in Law (NUSRL) is a five-year integrated programme that combines the study of law with the study of arts subjects. The programme is designed to provide students with a broad-based education in the humanities while also equipping them with a solid foundation in legal principles and concepts.

The programme at NUSRL covers various aspects of law such as constitutional law, criminal law, property law, contract law, and others. The programme also includes practical training through moot court competitions, internships, and other experiential learning opportunities.

Some of the key features of the programme at NUSRL include a rigorous curriculum that is designed to prepare students for a career in law, highly qualified faculty members who are experts in their respective fields, state-of-the-art facilities including a well-stocked library and a moot court hall, and a strong emphasis on research and innovation.

After completing the programme at NUSRL, students can pursue a career in various fields such as litigation, corporate law, civil services, academia, legal journalism, and others. They can also pursue higher studies such as a Master of Laws (LL.M) or Doctor of Philosophy (Ph.D.) in law or related fields.

108

Students

60

Courses

10

Semesters



*About*

## PLACEMENT COMMITTEE

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The Placement Committee is the official body at NUSRL that overlooks and coordinates the recruitment of the graduating batch of students in the University. The Committee comprising of final year students works under the supervision of Faculty Members to develop a robust platform for the interaction of prospective recruiters and interested students. The Placement Cell has over the years aimed to establish a long-term relationship with the legal industry, law firms, companies, advocates, and regulatory bodies. It has helped the students in the past to secure diverse working opportunities through both on campus & off-campus placements. The NUSRL graduates so placed have always showcased a high level of performance and an array of skills to the satisfaction of their recruiters. The current year's Placement Committee (2023- 2024) is working relentlessly to secure the students the best assessment internship and recruitment opportunities where they can showcase their talent and pursue their interests.



# COURSE CURRICULUM

## SEMESTER I

- Contracts- I
- Law of Torts
- Political Science - I
- Economics- I
- Philosophy - I
- English - I

## SEMESTER II

- Contracts- II
- Constitution - I
- Political Science - II
- Economics- II
- Philosophy - II
- English - II

## SEMESTER III

- Law of Crimes- I
- Constitution - II
- Family Law - I
- Psychology - I
- History - I
- Sociology - I

## SEMESTER IV

- Law of Crimes- II
- CPC & Limitation
- Family Law - II
- Psychology - II
- History - II
- Sociology - II

## SEMESTER V

- Jurisprudence
- Administrative Law
- Property Law
- Law of Evidence
- Commercial Transaction
- Labour Law - I

## SEMESTER VI

- IPR - I
- Environmental Law
- Company Law
- Public Int Law
- Interpretation of Statutes
- Labour Law - II

## SEMESTER VII

- IPR - II
- Human Rights Law
- Arbitration & ADR
- Private Int Law
- Elective 1
- Elective 2

## SEMESTER VIII

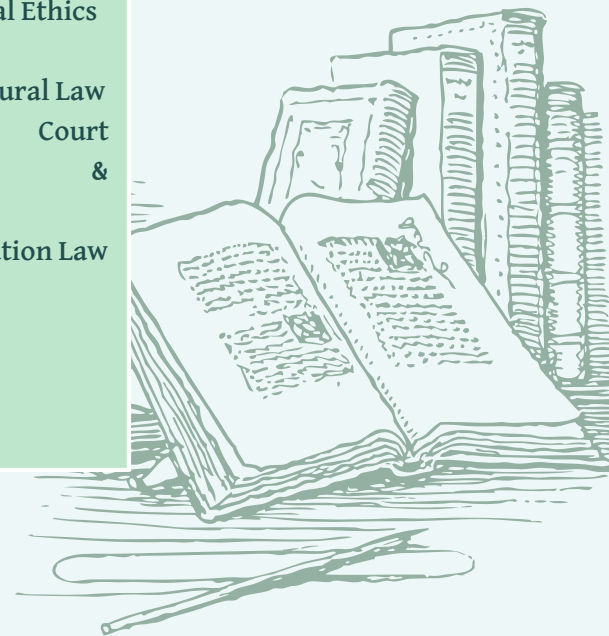
- Mining Law
- Law of Taxation
- IT Law
- Competition Law
- Elective 1
- Elective 2

## SEMESTER IX

- Insolvency & Bankruptcy
- Forest & Natural Resources
- Drafting/Pleading & Conveyancing
- Health Law
- Elective 1
- Elective 2

## SEMESTER X

- Professional Ethics
- Land Laws
- Infrastructural Law
- Moot Court Exercises & Internship
- Transportation Law
- Elective 1
- Elective 2



# SPECIALISATION MODULES

## INTERNATIONAL LAW

### Semester VII

- International Organisations
- International Commercial Arbitration

### Semester VIII

- Humanitarian & Refugee Law
- IMF & World Bank

### Semester IX

- International Investment Law
- International Environmental Law

### Semester IX

- Maritime Law
- Air & Space Law

## CORPORATE LAW

### Semester VII

- Corporate Law & Governance
- Energy Law

### Semester VIII

- International Trade Law
- Corporate Finance

### Semester IX

- Banking & Finance
- Corporate Reconstruction

### Semester X

- Insurance Law
- International Transportation Law

## CRIMINAL LAW

### Semester VIII

- Criminology & Victimology
- Offence against Child and Juvenile Offence

### Semester VIII

- International Criminal Law
- Women and Criminal Law

### Semester IX

- Comparative Criminal Procedure
- White Collar Crimes

### Semester X

- Prison Administration
- Forensic Science

## CONSTITUTIONAL LAW

### Semester VII

- Citizenship and Immigration Law
- Local Self Governance

### Semester VIII

- Comparative Constitution
- Gender Justice and Feminist Jurisprudence

### Semester IX

- Media Law
- Comparative federalism

### Semester X

- Election Law
- Constitutional Adjudication

## INTELLECTUAL PROPERTY RIGHTS

### Semester VII

- Copyrights & Industrial Designs Prosecution and Litigation
- Trademarks & GI Prosecution and Litigation

### Semester VIII

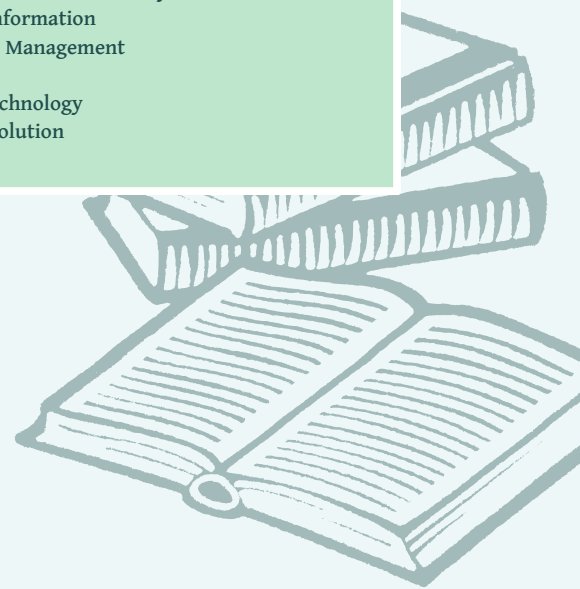
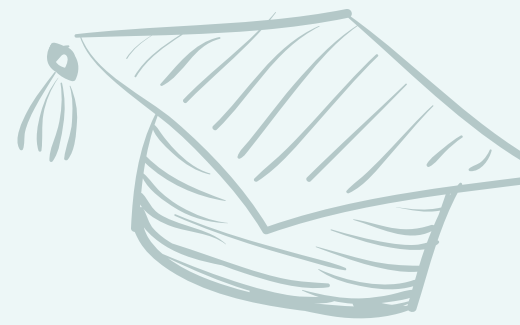
- Patent Prosecution and Litigation
- WTO & TRIPS

### Semester IX

- Biodiversity, Plant Variety Protection and Undisclosed Information
- IP Valuation & Management

### Semester X

- IP Health & Technology
- IP Dispute Resolution



# EVALUATION SYSTEM

The evaluation system at NUSRL, Ranchi comprises of examinations, research papers, viva, presentations, courtroom exercises and group projects. At the end of every semester, each student is marked out of a total of 100 for every subject.

## Attendance

A student is required to be regular in classes and expected to have 100% attendance and condonation up to 30% can be considered for specific cogent reasons for making him eligible to appear in the End Term Examination of the concerned semester. No relaxation beyond 30% is considered in any case.

## Grading System

At NUSRL, the students are evaluated on a ten-point Cumulative Grade Point System (CGPA). A student will be deemed to have completed the requirements for graduation if he/she has:

PERCENTAGE OF MARKS	GRADE	POINTS
90-100	O	10
85-89	A+	9
80-84	A	8.5
75-79	B+	8
70-74	B	7.5
65-69	C+	7
60-64	C	6.5
55-59	D+	6
48-54	D	5.5
Below 48	E	0

# CANDIDATE PROFILES

## AARCHIE CHATURVEDI



### INTEREST AREAS:

- Competition Law
- General Corporate
- Disputes Resolution

### WORK EXPERIENCES:

- Shardul Amarchand Mangaldas
- Sai Krishna & Associates
- Indus Law

## AMISHA DWIVEDI



### INTEREST AREAS:

- General Corporate
- Insolvency & Bankruptcy
- Dispute Resolution

### WORK EXPERIENCES:

- Chambers of Sr. Advocate Rajshekhar Rao
- LAWVS Law Firm, Delhi
- Chambers of Adv. Sankalp Sharma

## AMIT KUMAR



### INTEREST AREAS:

- Dispute Resolution
- Taxation
- Criminal Law

### WORK EXPERIENCES:

- Chambers of Sr. Adv. Pravin H. Parekh
- Chambers of Sr. Adv. Ajit Kumar
- Chambers of Adv. Ashutosh Anand

## ANISH JANDIAL



### INTEREST AREAS:

- Intellectual Property
- Dispute Resolution
- Commercial Litigation

### WORK EXPERIENCES:

- Intl Advocate
- Khurana & Khurana Advocates and IP Attorney
- The Guild Advocates and Associate Counsel

## ANISH KAMAL



### INTEREST AREAS:

- Dispute Resolution
- General Corporate
- Merger & Acquisition

### WORK EXPERIENCES:

- Tatva Legal
- Panag & Babu Law Offices
- King & Partridge,

## ANJALI SHAW



### INTEREST AREAS:

- Dispute Resolution
- Constitutional Law
- Criminal Law

### WORK EXPERIENCES:

- Bharat Coking Coal Limited
- Hindustan Petroleum Corporation Limited
- Judicial Internship, Dhanbad district court

## ANUPARNA CHATTERJEE



### INTEREST AREAS:

- Intellectual Property
- Trade Law and WTO
- Competition Law

### WORK EXPERIENCES:

- Khurana and Khurana
- Victor & Moses
- Chambers of Advocate Ten Singh

## ANURAG ANAND



### INTEREST AREAS:

- Dispute Resolution
- Technology Law
- General Corporate

### WORK EXPERIENCES:

- DLA Piper, Prague
- Khaitan and Co.
- Singhania and Partners

## APARNA JAISWAL



### INTEREST AREAS:

- Criminal Law
- Dispute Resolution
- Competition Law

### WORK EXPERIENCES:

- Mr. Binod Kumar, ACJM-cum-Civil Judge, District Court, Gumla
- Chambers of Additional Advocate General Ashutosh Anand
- DLSA and Mediation Centre, Ranchi

## ARUNA BOPCHE



### INTEREST AREAS:

- Technology Law
- General Corporate
- Intellectual Property

### WORK EXPERIENCES:

- Khaitan & Co, New Delhi
- G.D. Bansal & Associates
- D.K. Sharma & Associates

## ARUNPRIYA BALMUCHU



### INTEREST AREAS:

- International Law
- Criminal Law
- Constitutional Law

### WORK EXPERIENCES:

- The Legum, Advocates
- Chamber of Advocate Shubhashis Rasik Soren
- Chamber of Advocate Aprajita Bharwaj

## ASTUTYA PRAKHAR



### INTEREST AREAS:

- General Corporate
- Dispute Resolution
- Technology Law

### WORK EXPERIENCES:

- Chandhiok & Mahajan
- TMT Law Practices
- Desai & Diwanji

## ATALIYA KALAM



### INTEREST AREAS:

- Dispute Resolution
- General Corp
- Competition

### WORK EXPERIENCES:

- Luthra and Luthra Law Offices
- Chambers Of Vrinda Bhandari
- TATA Legal Services

## ATUL CHHATIYA



### INTEREST AREAS:

- General Corporate
- Dispute Resolution
- Insolvency & Bankruptcy

### WORK EXPERIENCES:

- Karanjawala & Co, New Delhi
- Sirus Legal, Mumbai
- Lex peeps, New Delhi

## AYUSHI CHOUDHARY



### INTEREST AREAS:

- Criminal Law
- Constitutional Law
- Litigation

### WORK EXPERIENCES:

- Gaggar & Partners
- Chambers of Shantanu Sharma
- Chambers of Deeksha Gaur

# CANDIDATE PROFILES

## DEEPAK SEN



### INTEREST AREAS:

- Dispute Resolution
- Insolvency & Bankruptcy
- Litigation

### WORK EXPERIENCES:

- Chambers of Advocate ASG Aishwarya Bhati
- Karma Law
- Chambers of Advocate CS Kotwani

## DEEPTI TIRKEY



### INTEREST AREAS:

- Human Rights Law
- Criminal Law
- Constitutional Law

### WORK EXPERIENCES:

- Hoffman Law Associates
- People's Union for Civil Liberties (PUCL), Jharkhand

## DHEERAJ JANGID



### INTEREST AREAS:

- Criminal Law
- Constitutional Law
- Litigation

### WORK EXPERIENCES:

- Bora Law Offices, Jodhpur
- Vyas & Associates, Jodhpur
- Lex Bona Fide- Law Journal, Ahmedabad

## DIVYA GYAN



### INTEREST AREAS:

- Dispute Resolution
- Litigation

### WORK EXPERIENCES:

- Trilegal, New Delhi
- HSA Advocates, New Delhi
- Chambers of Mr. Rajshekhar Rao, Sr. Adv., New Delhi

## HARSHYS. TOPPO



### INTEREST AREAS:

- General Corporate
- Dispute Resolution
- Technology/Cyber Law

### WORK EXPERIENCES:

- The Legum, New Delhi
- Hoffman Law Associates, Ranchi
- Centre for Human Rights and Law, Delhi

## HRICHA BOIPAI



### INTEREST AREAS:

- Intellectual Property
- Competition Law
- Human Rights Law

### WORK EXPERIENCES:

- I Win-IP Services
- Gorkela Law Office
- Jharkhand State Consumer Disputes Redressal Commission

## JYOTI RANI



### INTEREST AREAS:

- Dispute Resolution
- Intellectual Property
- Criminal Law

### WORK EXPERIENCES:

- Kar and associates
- Gorkela law office, Delhi
- DK Sharma and Associates

## KANNU PRIYA



### INTEREST AREAS:

- Fin-Tech
- Technology/Cyber Law
- General Corporate

### WORK EXPERIENCES:

- Crypto Legal, Bangalore
- Pavan Duggal Associates, New Delhi
- SKV Associates, New Delhi

## KHUSHEE RUNTHALA



### INTEREST AREAS:

- Intellectual Property Rights
- Dispute Resolution
- International Law

### WORK EXPERIENCES:

- Khurana and Khurana
- The Legum-Advocates and Legal Consultant
- Experwings- Professional Legal Services

## MACLINCON E. KUJUR



### INTEREST AREAS:

- Dispute Resolution
- Litigation
- Human Rights

### WORK EXPERIENCES:

- Office of Advocate General
- Chamber of Advocate Indrajit Sinha
- Chamber of Advocate Jitendra Kishore Verma

## MANISH KUMAR



### INTEREST AREAS:

- Intellectual Property
- Dispute Resolution
- Commercial Litigation

### WORK EXPERIENCES:

- ALG India Law offices LLP
- Intl Advocate, Noida
- K&S Partners

## MANISH SABHARWAL



### INTEREST AREAS:

- Dispute resolution
- General corporate
- Competition law

### WORK EXPERIENCES:

- Mishra & Associates, Delhi High Court

## MIHIR VASHISHTHA



### INTEREST AREAS:

- Dispute Resolution
- General Corporate
- Commercial Litigation

### WORK EXPERIENCES:

- Kings, Stubb and Kasiva
- Justice S. Muralidhar, Chief Justice, Orissa HC
- Adv. D.K. Sharma (AOR)

## NILANJANA BANERJEE



### INTEREST AREAS:

- General Corporate
- Banking & Finance
- Competition Law

### WORK EXPERIENCES:

- Central Coalfields Limited, Ranchi
- TATA Steel
- Chamber of Sr. Adv. M.S. Mittal

## PRAKASH DEWAL



### INTEREST AREAS:

- Dispute Resolution
- Commercial Litigation
- Litigation

### WORK EXPERIENCES:

- Justice Mahendra Kumar Goyal of Jaipur High Court
- Chamber of Nahar Singh Maheshwari & Vikram Hegde
- The Law Desk, Jaipur

# CANDIDATE PROFILES

## PRATIBHA KUMARI



### INTEREST AREAS:

- General Corporate
- Competition Law
- Banking & Finance

### WORK EXPERIENCES:

- Chamber of Sr. Advocate Yogendra Prasad
- Chamber of Sr. Adv. Rajeeva Sharma
- High Court of Jharkhand

## PRITESH RAJ



### INTEREST AREAS:

- Dispute Resolution
- Insolvency & Bankruptcy
- Taxation Law

### WORK EXPERIENCES:

- Phoenix Legal
- Solicitor General of India, Sr. Adv. Tushar Mehta
- Justice Sanjay Karol, Supreme Court of India

## PRIYANKA GULERIA



### INTEREST AREAS:

- Dispute Resolution
- Criminal Law
- Litigation

### WORK EXPERIENCES:

- Debts Recovery Appellate Tribunal
- PUCL, Jaipur
- SAMA ODRWays

## QUASAIN R. AKRAM



### INTEREST AREAS:

- General Corporate
- Corporate Transactions
- Technology Law

### WORK EXPERIENCES:

- Mr. Fuzail Ahmad Ayyubi, Supreme Court.
- Chambers of Shubham Gautam
- Justicia Advocates & Solicitors.

## RAJ SHEKHAR



### INTEREST AREAS:

- Competition Law
- General Corporate
- Data Protection & Privacy

### WORK EXPERIENCES:

- Khaitan & Co.
- Gaggar & Partners
- Nishith Desai Associates

## RISHI RAJ MUKHERJEE



### INTEREST AREAS:

- Dispute Resolution
- Commercial Litigation
- International Trade Law

### WORK EXPERIENCES:

- Singularity Legal LLP
- Skywards Law
- Rab & Rab Associates

## RITIKA SHARMA



### INTEREST AREAS:

- General Corporate
- Criminal Law
- Litigation

### WORK EXPERIENCES:

- Expert wings Legal Services
- Chambers of Sr Advocate Vinay Kumar

## RITUPARNA PATRA



### INTEREST AREAS:

- Competition Law
- General Corporate
- Dispute Resolution

### WORK EXPERIENCES:

- Lex Indis
- The Legum
- S N Kalra & Co.

## SAJAL N. BARA



### INTEREST AREAS:

- Intellectual Property
- Technology Law
- International Trade Law

### WORK EXPERIENCES:

- K&S Partners
- Cholamandal IP
- D K Sharma & Co.

## SAMIKSHA SINGH



### INTEREST AREAS:

- Dispute Resolution
- International Law
- Competition Law

### WORK EXPERIENCES:

- Shardul Amarchand Mangaldas
- HSA Advocates
- Chambers of Senior Advocate Mr. KK Rai

## SANDEEP KUMAR



### INTEREST AREAS:

- Dispute Resolution
- Criminal Law
- Litigation

### WORK EXPERIENCES:

- Dr. Adish Aggarwala Law Chambers
- Law Offices of Mr. Shreenath A. Khemka

## SANKALP GURJAR



### INTEREST AREAS:

- Dispute Resolution
- General Corporate
- Litigation

### WORK EXPERIENCES:

- Link Legal
- Chambers of AOR Alok Tripathi
- Chambers of Advocate Aditya Choudhary

## SAURAV



### INTEREST AREAS:

- Dispute Resolution
- Competition Law
- Litigation

### WORK EXPERIENCES:

- Law Offices of Panag & Babu
- P&A Law Offices
- Desai Diwanji

## SEJAL AGARWAL



### INTEREST AREAS:

- Insolvency & Bankruptcy
- General corporate
- CS (professional) offered by ICSI

### WORK EXPERIENCES:

- Pasari and associates
- chamber of AOR Shantanu sagar, New Delhi
- Advocate Indrajit Sinha Jharkhand high court.

## SHASHWAT MUKHERJEE



### INTEREST AREAS:

- Dispute Resolution
- General Corporate
- Insolvency & Bankruptcy

### WORK EXPERIENCES:

- SKV Law Offices
- Link Legal India Law Services
- Chambers of AOR Apoorv Kurup

# CANDIDATE PROFILES

## SHIRISH PARASHAR



### INTEREST AREAS:

- Competition Law
- White Collar
- Dispute Resolution

### WORK EXPERIENCES:

- Chamber of Advocate Madhav Khurana
- Resis Legal Advocates & Consultants
- Shailender Singh, Advocate.

## SHIVAM CHOUDHARY



### INTEREST AREAS:

- Banking Law
- General Corporate
- Dispute Resolution

### WORK EXPERIENCES:

- Trilegal
- Luthra & Luthra Law Offices
- HSA Advocates

## SHUBHANK PATEL



### INTEREST AREAS:

- Dispute Resolution
- International Law
- Trade Law & WTO

### WORK EXPERIENCES:

- Panag & Babu
- K Datta and Associates
- BSK Legal

## SONAL KUMARI



### INTEREST AREAS:

- Cyber Law
- Intellectual Property
- Media Law

### WORK EXPERIENCES:

- ALG India Law Offices
- SS Rana & Co.
- Vohra & Vohra IP

## SONALI GOTHWAL



### INTEREST AREAS:

- Intellectual Property
- Dispute Resolution
- Criminal Law

### WORK EXPERIENCES:

- G D Bansal & Associates
- Chambers of Adv. Sumit Khandelwal
- Chamber of Kapil Gupta

## SOUMYA S. SNIGDH



### INTEREST AREAS:

- Dispute Resolution
- General Corporate
- Banking & Finance

### WORK EXPERIENCES:

- DLSA, Jamshedpur
- Chambers of Adv. Ten Singh
- Adv. Prakash Kr. Jha

## TARIQUE MUMTAZ



### INTEREST AREAS:

- Dispute Resolution
- Infrastructure and Project
- Litigation

### WORK EXPERIENCES:

- Chambers of Adv. Khalida Haya Ashmi

## VARUN KUMAR



### INTEREST AREAS:

- Dispute Resolution
- Intellectual Property
- Litigation

### WORK EXPERIENCES:

- Beruar & Beruar LLP, Patrons Legal, Sahej Uban & Associates

## VIJAY SHANKAR



### INTEREST AREAS:

- Dispute Resolution
- Criminal law
- Competition Law

### WORK EXPERIENCES:

- JHALSA
- AOR Ruchira Goel
- ASG Rajiv Sinha

## VIKARN K. VERMA



### INTEREST AREAS:

- Private Equity & Venture Capital
- Dispute Resolution
- Merger and Acquisition

### WORK EXPERIENCES:

- Argus Partners
- RuleZero Private Limited
- EasyBiz Consultancy

## VINCENT R. MARKI



### INTEREST AREAS:

- Dispute Resolution
- Commercial Litigation
- Litigation

### WORK EXPERIENCES:

- Sankhla & Associates
- Hoffman and Associates, Ranchi
- Sr. Adv. Indrajeet Sinha

## VISHAL RATHAUR



### INTEREST AREAS:

- Dispute Resolution
- Constitutional Law
- Criminal Law

### WORK EXPERIENCES:

- Adv. Kapil Madan
- A&S Legal
- HMJ Vibhu Bakhru

## YASHDEEP KANHAI



### INTEREST AREAS:

- Technology Law
- General Corporate
- Dispute Resolution

### WORK EXPERIENCES:

- Dubey & Partners
- Adv. Wajahat Ansari
- Adv. Rohit Ranjan Prasad

## ZEESHAN AHMED



### INTEREST AREAS:

- Technology Law
- Commercial Litigation
- Insolvency Law

### WORK EXPERIENCES:

- G V Anand Bhusan (Meta)
- Karm Legal Consultants
- Tsaro

## ZEVEESH MODI



### INTEREST AREAS:

- Competition Law
- Dispute Resolution
- Criminal Law

### WORK EXPERIENCES:

- Jd. Dhananjay Kumar
- Adv. ADN Rao
- Tata Steel Rural Dev.

# INTERNSHIPS

## Law Firms

- ALG India Law Offices LLP
- A&S Legal
- Abhinav Kardekar & Partners, Advocate and Legal Consultants
- Amicus Legal Firm and Consultancy LLP
- Argus Partners
- BSK Legal
- Chandhiok & Mahajan
- Cholamandal IP
- Crypto Legal
- D.K. Sharma & Co.
- Desai and Diwanji
- DLA Piper
- Dsk Legal
- Expertwings Legal Services
- Gaggar & Partners, Delhi
- G.D. Bansal & Associates
- Gorkela Law Office
- HOFFMAN Law Associates
- HSA Advocates
- I WIN-IP Services
- IndusLaw
- Inttl Advocare
- JLJ Law Offices
- Kar and Associates
- Karanjawala & Co.
- Karm Legal Consultants
- Karma Law, Delhi
- K&S Partners, Gurugram (General IP)
- Khaitan & Co.
- Khurana & Khurana Advocates and IP Attorneys
- Kings, Stubb and Kasiva
- KS Legal and Associates
- Luthra and Luthra Law Offices
- Link Legal India Law Services
- Lex Indis
- Mishra & Associates
- Nishith Desai Associates
- Ostara Legal
- P&A Law Offices
- Panag & Babu Law Offices
- Patrons Legal
- Phoenix Legal
- Rab & Rab Associates
- Saikrishna & Associates
- S&R Associates
- Samvad Partners
- Shardul Amarchand Mangaldas & Co.
- Singhanian & Partners LLP
- Singh & Associates,
- SSK Associates
- Surana & Surana International Attorneys
- Talwar Thakore & Associates
- Tatva Legal
- Themis Associates
- Trilegal
- Universal Legal
- Vaish Associates Advocates
- Veritas Legal
- Wadia Ghandy & Co.
- ZEUS Law Associates
- Zia Mody & Co.



## Corporate Houses/ PSUs

- Bharat Coking Coal Limited
- Central Coal Fields Limited
- EasyBiz Consultance
- Entrepreneurship Development Council
- Rulezero Private Limited
- Steel Authority of India
- TATA Legal Services



## NGOs/Think Tanks

- All India Citizen's Vigilance Committee
- Center for Human Rights, Symbiosis Law School
- Child Rights and You,
- Commonwealth Youth Council India
- Fact and Norms, Washington DC
- Global Sports and Policy Review
- Gurugram Police CyberSecurity Summer Internship
- Hope Foundation
- Human Rights Law Network (HRLN)
- Indian Journal of Law and Public Policy
- International Human Rights Association
- Internet Society
- JD Foundation, under Fmr. Jt. Director CBI, Mr. V V. Lakshminarayana
- Kalinga Kusum
- Lawcutor
- Law Informants
- Legal Bites
- Migration and Asylum Project, Centre for Refugee Law & Forced Migration Studies
- People's Union for Civil Liberties
- Pratyancha NGO
- Project HRDA - Under Margret Sampath
- Project Yogya - Under Ms Vandana Chavan (Member of Parliament)
- Research Assistant to Mr. Avirup Bose, Antitrust Consultant to the National Institute of Public Finance and Policy
- Research Assistant to Ms. Tilottama Raychaudhuri, Assistant Professor NUJS
- SAMA
- Tata Steel CSR Department
- Tata Steel Rural Development Society
- Team Everest
- The Centre for Research and Analysis (CRA)
- The Law Gazette
- Think India
- Young 20 India - Official Youth Engagement Group of G20 India



# Advocates

- 
- Chambers of Adv. A.D.N Rao, Supreme Court of India
  - Chambers of Adv. A.K. CHoudhory, District Court, Chaibasa, Jharkhand
  - Chambers of Adv. Anil Kumar Kashyap, Jharkhand High Court
  - Chambers of Adv. Anil Kumar Sinha, Jharkhand High Court
  - Chambers of Adv. Animesh D D Hadley Phillip, District Court, Ranchi, Jharkhand
  - Chambers of Adv. Anuj Chauhan, Delhi High Court
  - Chambers of Adv. Apoorv Kurup, Standing Counsel, Government of India, New Delhi
  - Chambers of Adv. Ashutosh Anand, Assistant Advocate General, Jharkhand High Court
  - Chambers of Adv. Dasarathi Sahoo, Orissa High Court
  - Chambers of Adv. Deeksha Gaur, Delhi High Court
  - Chambers of Adv. Indrajit Sinha, Jharkhand High Court
  - Chambers of Adv. Jasvinder Mazumdar, Jharkhand High Court
  - Chambers of Adv. Jitendra Kishore Verma, Patna High Court, Bihar
  - Chambers of Adv. L.N. Mahto, District Court Ranchi, Jharkhand
  - Chambers of Adv. Madhu Sudan Mittal, Jharkhand High Court, Ranchi
  - Chambers of Adv. Md. Zaid Ahmad, High Court of Jharkhand, Ranchi
  - Chambers of Adv. Mukul Singh, Delhi High Court, New Delhi
  - Chambers of Adv. Nasheer Ahmed Khan, Sikar District Court, Rajasthan
  - Chambers of Adv. Nilesh Bijlani, New Delhi,
  - Chambers of Adv. P.K. Ray, District Court, Chaibasa, Jharkhand
  - Chambers of Adv. Partha Sil, Supreme Court of India, New Delhi
  - Chambers of Adv. Prakash Kumar Jha, District Court, Jamshedpur, Jharkhand
  - Chambers of Adv. Pranesh Kumar Das, District Court, Ranchi
  - Chambers of Adv. Prashant Bhushan, New Delhi, India
  - Chambers of Adv. Raghvendra Singh, Advocate General, Allahabad High Court,
  - Chambers of Adv. Rohit Ranjan Prasad, District Court, Ranchi, Jharkhand
  - Chambers of Adv. S.M Mishra, District Court, Ranchi, Jharkhand
  - Chambers of Adv. Sameer Kaushik, Delhi High Court
  - Chambers of Adv. Shantanu Sharma, Supreme Court of India
  - Chambers of Adv. Sr. Advocate Tushar Mehta, Solicitor General of India
  - Chambers of Adv. Sreenu Garapati, Advocate General Jharkhand High court, Ranchi
  - Chambers of Adv. Subhasis Chatterjee, Calcutta High Court, Kolkata
  - Chambers of Adv. Sudhanshu Dubey, Bokaro District Court, Jharkhand
  - Chambers of Adv. Ten Singh, Allahabad High Court, Praygraj
  - Chambers of Adv. Tushar Mehta, Solicitor General of India
  - Chambers of Adv. Vrinda Bhandari, Supreme Court of India, New Delhi
  - Chambers of Adv. Yashowardhan Tiwari, Supreme Court of India
  - Chambers of Sr. Adv. Ajit Kumar, Jharkhand High Court
  - Chambers of Sr. Adv. Anil Kumar Kashyap, Jharkhand High Court
  - Chambers of Sr. Adv. Anil Sinha, Jharkhand High Court
  - Chambers of Sr. Adv. Madhu Sudan Mittal, Jharkhand High Court
  - Chambers of Sr. Adv. Mr. K.K. Rai, Delhi High Court.
  - Chambers of Sr. Adv. Pradeep Rai, Supreme Court of India, New Delhi
  - Chambers of Sr. Adv. Pravin H. Parekh, Supreme Court of India
  - Chambers of Sr. Adv. Rajshekhar Rao, New Delhi

# Tribunals and Government Departments

- Chhattisgarh State Legal Services Authority
- Debts Recovery Appellate Tribunal, Allahabad
- Directorate General of Mines Safety
- District Legal Services Authority (DLSA), Ranchi, Jharkhand
- JHALSA Jharkhand State Legal Services Authority
- Jharkhand Education Project Council, Government of Jharkhand
- Jharkhand Lokayukta
- Jharkhand State Consumer Disputes Redressal Commission, Ranchi (Consumer Disputes)
- National Commission for Protection of Child Rights
- National Company Law Tribunal (NCLT), New Delhi
- Odisha State Consumer Dispute Redressal
- Railway claims tribunal, Bhubaneswar bench
- Rajasthan State Legal Services Authority
- Wildlife Crime Control Bureau

## Court Internships and Judicial Clerkships

- Justice Aparesh Kumar Singh and Hon'ble Justice Deepak Roshan, Division Bench of the acting Chief Justice of Jharkhand
- Justice G.S. Patel, Bombay High Court
- Justice Mahendra Kumar Goyal, Rajasthan High Court
- Justice Pradeep Kumar Srivastava, Jharkhand High Court
- Justice Rajesh Kumar, Jharkhand High Court
- Justice Rongon Mukhopadhyay, Jharkhand High Court
- Justice S. Muralidhar, Chief Justice, Orissa High Court.
- Justice Sanjay Karol, Judge, Supreme Court of India
- Justice Sanjay Prasad, Jharkhand High Court
- Mr. Dhananjay Kumar, District Court of Seraikela





## INTERNATIONAL MOOTS

1. 2nd Runners-Up & 2nd Best Memorial in West & South Asia Rounds of 20th Edition of John H Jackson Moot Court Competition, 2022
2. 2nd Runner-Up, XIII Frankfurt Investment Arbitration Moot, 2021 (World Rounds)
3. Quarter Finalists and 5th Ranked Team overall, South Asian rounds, Foreign Direct Investment International Arbitration Moot, 2021
4. Quarter Finalists, India qualifying rounds, "63rd Philip C Jessup International Law Moot Court Competition", Qualified for the Global rounds, 2022.
5. 23rd Best team overall and 16th Best team in oral pleadings, Global rounds, FDI International arbitration moot 2021.
6. Honourable Mention for Claimant Memorial in XVIII Willem C. Vis International Commercial Arbitration Moot, Hong Kong, 2021
7. Honourable Mention, 6th Best Speaker, South Asian rounds, "Foreign Direct Investment International Arbitration Moot", Qualified for the Global rounds, 2021.
8. Representation, 20th Annual Oxford International Intellectual Property Law Moot Competition, 2023
9. Representation, 30th Willem C Vis International Commercial Arbitration Moot 2023.
10. Representation, 30th William C. Vis International Commercial Arbitration Moot, 2023.
11. Representation, 7th Prof. N.R. Madhava Menon Asian Mooting Competition, 2021-2022 India Round
12. Representation, Cross Examination Moot, 2022 by SciencesPo College
13. Representation, Herbert Smith Freehills Competition Law Moot 2021 organised by the Dickson Poon School of Law -- King's College London.
14. Representation, International Commercial Arbitration Moot Court Championship (ICAMC) 2021.
15. Representation, International Criminal Court Moot Court Competition, 2021
16. Representation, White & Case International rounds, Philip C. Jessup International law moot court competition, 2022.
17. Representation, Willem C. Vis International Commercial Arbitration Moot, Vienna, 2023.
18. Representation, World Rounds of 20th John H Jackson Moot Court Competition, 2022.
19. Representation, World Rounds, Foreign Direct Investment International Arbitration Moot, 2021.
20. South Asia Qualifier (Top-10)/Memorial Screening, "Oxford Monroe E Price Media Law Moot Court Competition", 2021.



## NATIONAL MOOTS

1. Winners, 3rd Mrinalini Devi Moot Court Competition, 2022
2. Best Memorial, 3rd Mrinalini Devi Moot Court Competition, 2022
3. Best Speaker, 15th NUJS-HSF Corporate Law Moot Court Competition, 2022
4. Best Speaker, 1st CUSB-CCI National Moot Court Competition, 2022
5. Best Speaker, 3rd Mrinalini Devi Moot Court Competition, 2022
6. 1st Runner-Up - Jindal - Surana and Surana Moot Point E-Advocacy Competition, 2021
7. 2nd Runner up, 6th Symbiosis International Criminal Trial Advocacy Competition [SICTA], 2021
8. Runner-up, 7th VIPS International law virtual moot court competition
9. Semi Finalist, 1st DR MVVS Murthy National Moot Court Competition on Space Law.
10. Semi Finalist, 3rd CCI-NUJS National Moot Court Competition 2021
11. Semi Finalist, Dr. M. V. V. S Murthi National Moot Court Competition 2021
12. Semi Finalists - SYAR India National Negotiation Competition, 2020.
13. Semi-Finalist in National level moot court Competition on Contract law 2020, organized by Promooters
14. Semi-Finalist, 3rd CCI-NUJS National Moot Court Competition, 2021
15. Quarter-finalist, 12th NLUJ Antitrust Moot Court Competition, March, 2021 and the highest team score in the Octafinal rounds of the Moot
16. Representation, 10th ILNU National Moot Court Competition 2021, Nirma University - Competition Commission of India.
17. Representation, 11th K.R. Ramamani Memorial National Taxation Moot Court Competition
18. Representation, 13th Best Memorial at INSOL NLIU Corporate Law Moot Court Competition.
19. Representation, 14th NUJS-HSF Corporate Law Moot Court Competition"
20. Representation, 16th Kshan data privacy and criminal writ petition moot court competition
21. Representation, 16th National Appellate Moot Court Competition, 2021
22. Representation, 18th KK Luthra Memorial Moot Court Competition, 2022
23. Representation, 1st CUSB-CCI National Moot Court Competition, 2022
24. Representation, 1st Late Lala Dip Chand National Moot Court Competition conducted at Dr. Bhim Rao Ambedkar National Law University.
25. Representation, 20th Annual Oxford International Intellectual Property Law Moot on Copyright law.
26. Representation, 3rd Best Memorial at BR Swahny Moot Court Competition, NALSAR
27. Representation, 3rd Best Memorial in 15th Pro Bono enviro national moot court competition,
28. Representation, 3rd SAARC LAW - JLU Moot Court Competition 2021
29. Representation, 3rd VITSOL National Moot Court Competition on Constitutional Law, VIT School of Law, VIT Chennai, 2021.
30. Representation, 4th Surana & Surana & RGNUL International Law Moot Court Competition
31. Representation, 7th International Law Moot Court Competition by Karnataka State Law University 2021.
32. Representation, 7th Prof. N. R. Madhava Menon Asian Jural Conclave.
33. Representation, 7th VIPS International Law Virtual Moot Court Competition, 2020
34. Representation, 8th Jamia Millia Islamia National Moot Court Competition held from 25th June 2020 to 27th. June 2020 organized by the Faculty of Law, Jamia Millia Islamia, New Delhi.
35. Representation, ILNU National Moot Court Competition 2021
36. Representation, Nani Palkhivala National Moot Court Competition organised by MNLU, Mumbai.
37. Representation, National Law University Odisha 1st Public Health Law National Moot Court Competition · Jun 2021
38. Representation, National Online Moot Court Competition 2020 on Constitutional Law, jointly organized by The LAW Learners and Ansal University, Gurugram.
39. Representation, Surana & Surana & Shastra IIT Madras Intellectual Property Law Moot Court Competition 2021
40. Representation, 13th NLU Anti-Trust Law Moot Court Competition, 2022
41. Represented the University in 1st British High Commission-Jindal Global University [BHC-JGU] Moot Court Competition.



# PUBLICATIONS

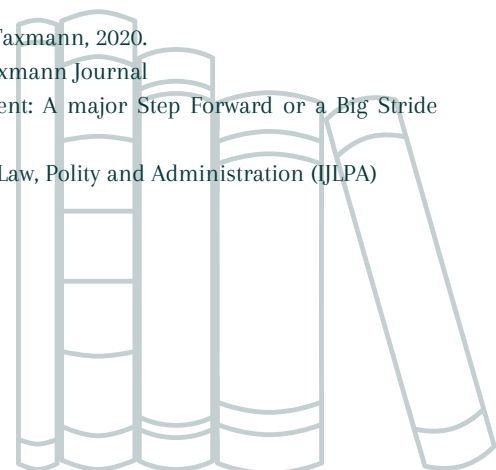


## International Journals

- “Parliamentary Privileges and the Indian Inhibition: Untangling the controversy surrounding their status quo as unactionable immunities” International Journal of Parliamentary Studies
- “The Hagia Sophia Conversion: Are Democracies Around the World Turning Majoritarian?” The Fletcher Forum of World Affairs, Tufts University, 2020
- “Traversing the Journey of Acknowledgement of Reproductive Rights of Women as Human Rights” International Seminar Journal on Human Rights and Gender Justice in 21st century

## National Journals

- “Re-gendering Equality: Introducing women in paramilitary” National Seminar Journal on Women & Paramilitary
- “Traversing the Thump of The COVID-19 Pandemic on The Competition Laws in India” Taxmann, 2020
- ‘If I Am Killed, The Whole Criminal Justice System Will Die, Because I Am the Witness Of The Criminal Trial’ A Critical Analysis Of The Witness Protection Regime In India Madras Law Journal
- “An enquiry into menace of Mob Lynching” Mob Lynching and Vigilantism: A Human Rights perspective
- “China is responsible for the COVID-19 outbreak: Really?” All India Reporter Journal, 2021
- “Deciphering The Enigma oof ‘relevant Turnover’ Under the Indian Competition Law regime” The 8th International conference on Law and Economics, NLU
- “Disenfranchisement of felons: Need to revisit the prison” Madras Law Journal (MLJ), 2023
- “E-Governance and Internet of Things: Streamlining Cybersecurity to Ensure Creation of Cuber Resilient and Sustainable Smart Cities” International Journal of Cyber Laws, CICTL, MNLU, Mumbai
- “Electoral bond: A politics among politicians” Madras Law Journal (MLJ), 2020
- “Enforcement of Emergency Arbitration in India: An analysis of Amazon-Future Retail dispute” Corporate Law Advisor, 2021
- “Expert Witnesses and Quantification of Damages in Domestic Arbitration: Can Hot-tubbing Serve as a Potential Panacea for Indian Arbitration Regime” RGNUL Financial and Mercantile Law review
- “Gaming and Gambling: The Era of Dream 11 and Crashing Dreams” Global Sports Policy Review
- “Indecent Representation of Women (Prohibition) Act, 1986” All India Reporter Online, 2020
- “International Criminal Court and Amnesties: The Russo-Ukrainian conflict Vis-à-vis Gaddafi Case Judgement” Indian Journal of Law and international Affairs
- “International Data Localisation Disputes and The Cross-border Flow of Data: An Unending Conflict between The Incongruent Dimensions of Barriers, Safeguards And Free Flow of Data” RGNUL Financial and Mercantile Law review
- “Non-Performing Assets Crisis in India: Can Bad Banks Acct As A Panacea for The Struggling Economy” NUSRL Journal of Law and Policy
- “PASL Wind Solutions Private Limited v. GE Power Conversion Indian Private Limited: Supreme Court Affirms the Right of Indian Parties to Choose a Foreign Seat of Arbitration” Centre for Research in Alternative Dispute Resolution, NUSRL
- “Ratification: Relating back to the initial” Taxmann Online journal, 2020
- “Registration of trademark in India: An analysis of Agatha Christie’s case” Taxmann Online journal, 2022
- “Religious Rights of Women as Human Rights and Paradigm Shift” Religious Rights of Women and Human Rights in 21st Century
- “Significance of Intent in Cruelty to Constitute as a Ground of Divorce” All India Reporter
- “The Personal Data Protection Bill, 2019 vis-à-vis Legal Regulations For Social Media Towards A sympathetic Construction of Seemingly Antagonistic Pairs of Individual’s Rights And State Interest” Kerela Law Academy Law College
- “The unsung Heroes of Indian Independence Movement: A Story of oppression, Aggression and Revolution by the Indian Tribals” Indian Council of Social Science Research (ICSSR)
- “Third-Party Funding in international Commercial Arbitration: benefits and Concerns” Taxmann, 2020.
- “Traversing the Thump of the COVID-19 Pandemic on the Competition Laws in India” Taxmann Journal
- “UN Guiding Principles Regarding Violation of Right to Clean and Healthy Environment: A major Step Forward or a Big Stride Backwards?” Journal of Global research and Analysis, Geeta University
- “Vineeta Sharma vs Rakesh Sharma: A Step Towards Gender Equality” Indian Journal of Law, Polity and Administration (IJLPA)



## Books

- "Dehumanized And Undignified: The Domino Effect of Human Right Abuses And Violation Against Libyan Migrants" NUSRL Journal of Human Rights, NUSRL, Ranchi.
- "Dharma as a source of Law in Vedic Period: A Detailed Analysis" Vedic Tradition of Law and Legal System (Book), Banaras Hindu University.
- "Principles of Human rights and its violation at the hands of custodian of law" Changing facets of law and legal framework
- "A comprehensive 350+ page book on the impending situation of Police in the State of Jharkhand" Thomson Reuters under the aegis of Indian Law Institute, New Delhi and Menon Institute of Legal Advocacy Training, 2023
- "A Critical Analysis on the Factors Affecting Gender Pay Gap" Gender Sensitive Education: A Necessity to Eradicate Gender Discrimination in India, Centre for Human Rights and Subaltern Studies (CHRSS), NUSRL, Ranchi
- "Addressing the Quagmire of Stranded Laborers During the Covid-19 Pandemic – An Analysis of Six Judgments" A book by Justice Dipak Misra
- "All India Services & Centre State Relations" Jharkhand Legislative Assembly
- "Anti-conversion Laws: Human Rights Perspective" Religious Rights of Women and Human Rights, 2021
- "Fruit of Poisonous Tree vs-a-vis Section 27 Indian Evidence Act 1872 and Safeguard Against Self Incrimination: Finding the Middle Path" Sesquicentennial: Commemorative Volume of Indian Evidence Act
- "Gandhi as a Communicator in ADR" Gandhi Smriti and Darshan Smriti (GSDS), Cultural Ministry, Government of India, 2019
- "Gender Discrimination at Home and Workplace" Gender Sensitive Education: A Necessity to Eradicate Gender Discrimination in India
- "Gender Justice under Hindu Succession Law: A path towards Equality" Daughter's Right to property: Issues and Challenges, 2021
- "Islam and Women's Right to inheritance: A comparative Analysis of the Qur'anic Verses and the Modern Day understanding" Red, Racial Terror of Mob Lynching, Centre for Human Rights and Subaltern Studies (CHRSS), NUSRL, Ranchi
- "Mahatma Gandhi and His Ideas: A Judicial Perspective" Centre for Human Rights and Subaltern Studies (CHRSS), NUSRL, Ranchi

## Blogs

- The Rise of Special Purpose Acquisition Companies (SPACs): A Brief Analysis of Prospects, Challenges and The Indian Market Regulatory Conundrum || Taxmann International
- The Trafficking in Persons Bill, 2021: An Invitation to a Quagmire Situation || SAM VIDHI, GNLU
- The Value of Dissent in Supreme Court Judgments || NewsClick
- The Vikas Dubey Encounter Case: Justice Served or Justice Denied? || Centre For Criminal Law, NUSRL
- Trademark Infringement and Counterfeiting in Covid Times || CIPR ILNU
- Unabated Mushrooming of India's Population: The Way Forward Unabated Mushrooming of India's Population: The Way Forward || South Asia Journal
- Universal Declaration of Human Rights and Women's Freedom of Religion or Belief: Moving From Antagonistic Towards Sympathetic Construction || Centre for Human Rights and Subaltern Studies, NUSRL
- Violence Against Children: An Unseen Crisis of the COVID-19 Pandemic || The GCLS Blog, Centre for Law and Society, GNLU
- Violence Against Disabled Children Vis-à-Vis Analyzing Their Mental Trauma: Why India Needs to Act Now? || Centre For Disability Studies And Health Laws, NLUJAA, Assam
- Vivaad – Se – Vishwas: an analysis of what lies ahead || Taxmann, 2021
- Voicing the Unvoiced: Addressing the issue of Child Abuse in India || Centre for Child Rights, National Law University Ranchi
- We Must Bring an End to the Bru Tribe's Exodus in India || The Jurist ,University of Pittsburgh
- WhatsApp and End-to-End Encryption Saga: Analyzing the Tussle Between Government Guidelines and Right to Privacy || Jurist, University of Pittsburgh, USA
- Who Blemished the Virtue of the Court? Bhushan or the Court Itself? || NUALS Law Review, 2020
- Why India Needs To Reconsider its Stance on Freedom of Press || Jindal School of International Affairs, O.P. Jindal
- Women's sanitary health in India: A tale of social inequality and basic sanitation || London School of Economics
- World Health Organization and Pandemics: Why there exists a Need for a Paradigm Shift from Self-Compliance to Regulatory Approach? || Society for International Law, NUSRL, Ranchi
- YouTube v. TikTok Controversy: Why India Needs to Address the Lawlessness of Humour || LaMCRESA Foundation, IITKGP (The Law Blog)
- The Post-Puttaswamy Era and the Admissibility of 'Illegally Obtained' Evidence || The Progressive Constitutional Law Society, HNLU, Raipur
- The Right to Have RightsL: Solving the Issue of Statelessness || Society of International Law and Policy (WBNUJS), Kolkata
- The Rise of India's Online Gaming Industry: Analysing the Need for an Adequate Regulation || Intellectual Property and Technology Law Blog, NLIU, Bhopal

- "Analyzing The Case of Shabnam Ali Vs Uoi" || Symbiosis Law Blog, SLS Nagpur (online blog), 2022
- "Reverse Triangular Mergers – An effective tool to augment the Indian economy's health? A study from the Competition Law perspective" || Society for International Trade & Competition Law Blog
- "Wait a Minute... Who Are You?" Russia's Response to Unfavourable Nations: Should the International IP Enforcement System be Reconsidered? || Mondaq
- "Oh no, my intellectual property right has been infringed! Can I arbitrate?" Possibility of Arbitration in Intellectual Property disputes || NLUJ CIPS BLOG
- "Tangible Fixation and Preclusion Of Ephemeral Art" || Khurana & Khurana Blog, 2023
- "The Derelict Ship Wreckonomy Under Maritime Law: The Law Of Finds" || Centre for maritime law, NLUO, 2023
- A revolution Called Starlink and The Future of Space Commercialisation: Understanding the Legal Implications || Centre for Research in International Law, NLIU
- Accentuating Third-Party Product Comparisons in Comparative Advertisements || The IP Law Post
- Apps: The New Pawns of the Strategic Game || Indian Journal of Law and Public Policy, 2020
- Arnab Gowswami and the Saga of Amaranthine Cases || Criminal Law Review
- Autonomous Weapon Systems: Understanding the Potential Human Rights Violations || SCC online Blog
- Blockchain technology: Admissibility of the Digitally Signed ledger Vis-avis the Evidence Laws || Law and Tech Times, RGNU, Punjab
- Broadening Powers of DG: Dawn Raids and the CCI's Responsibility || Live Law
- Can Reverse Triangular Mergers be an effective tool to augment the Indian economy's health- A study from the Competition Law perspective || Society for International Trade and Competition Law Blog, NUJS
- Censorship and Over-the-top Platforms (Ott): the Rise of Unregulated Obscene Content and the Need to Bridge the Regulatory Gaps || Law and Tech Times, RGNU, Punjab
- CERT-In Directions on Cybersecurity, 2022: For the Better or Worse || Tech Law Forum, NALSAR
- Climate Crisis, Migration and Refugees: Bridging the Legal Protection Gap for a Sustainable Future Refugee Law Initiative || School of Advanced Study, University of London, UK
- Colonial Cure for All problems: Police Brutality 'The Dirty Harry Style' || Centre for Law and Society, GNLU
- Constitutionality of CBI: The Navendra Verma Debacle || Gujrat National Law University's Centre For Law And Society (GCLS) Blog
- Copyright Law and Webinars: Overcoming the Complexity || Khurana & Khurana, Advocates and IP Attorney
- COVID-19 and the Shortage of Drugs: A Case for Compulsory Licensing COVID-19 and the Shortage of Drugs: A Case for Compulsory Licensing || The Leaflet
- Cryptocurrencies: Not So 'Green'? Earth Refuge International || Think Tank
- Cyber Security and Due Diligence: Why a cyber-readiness Assessment Has Become Indispensable || The intellectual Property and Technology Laws Society, NUJS
- Data Advantage an Abuse of Dominance: Why does the CCI needs to Intervene in The WhatsApp Privacy Policy Case || Taxmann
- Defence Acquisition Procedure, 2020: Great Boast || Little Roast Law school Police Review and Kautilya Society
- Definition of Dispute under Section 8 IBC: Whether the Plausible contention test is sufficient? || Live Law
- Dharma: The Progenitor Of The Concept Of Human Rights || Jindal School of International Affairs, O.P. Jindal
- Digital Education and Covid 19: Addressing the Tragic State of Students in the Indian Education System || The leaflet
- Digital Personal Data Protection bill vis-à-vis GDPR || Indian Corp Law
- Does Determinism obliterate Responsibility? A Critical Analysis || Criminal Law Blog, National Law University, Jodhpur
- Dream11 and IPL 2020: Illegal Gambling and Indian Sports || The Jurist, University of Pittsburgh
- Forum Shopping: Responsibility to recuse, but when! || The Daily Guardian
- Frivolous and Vexatious Litigation: An Anathema on the Indian Judiciary Frivolous and Vexatious Litigation: An Anathema on the Indian Judiciary || NUJS Constitutional Law Society
- Gustatory Mark and Its Registrability And Future in Metaverse || IIPRD, 2022
- Implementing AI: First Step Towards De-Cluttering The Indian Judiciary || Live Law
- Indian Band on Chinese Apps: Does the Move Contradict WTO Rules || Jurist, University of Pittsburg
- Industrial Relations Code, 2020: Resolving The Unresolved || Taxmann, 2021
- Institution of Separate Intellectual Property Division by the Delhi High Court: A Viable Replacement for IPAB? || The Jurist Blog in Collaboration with the University of Pittsburg
- International Criminal Court and Amnesties: The Russo-Ukrainian conflict Vis-à-vis Gaddafi Case Judgement Indian || Journal of Law and international Affairs
- Is the Circulation of E papers on Telegram legal? || The Cyber Blog india
- Israel's Belligerent Annexation of Land in Occupied Palestine: Analysing the validity of the Act under International Law || Vishu Mitra, The Legal Aid Cell, DNLU Jabalpur
- IT Rules 2021: Holding Social Media Intermediaries Accountable || South Asia Journal
- Judicial Activism: Where to draw the Lakshman Rekha? || HNLU Weekly
- Legal Entity: A Solution to Animal Cruelty? || Environmental Law and Policy Blog, National University of Study and Research in Law, Ranchi

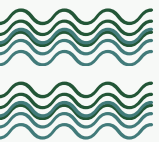


- Legal Recognition of Same-Sex Marriage in India: A Dream Far From Reality? || Human Rights Centre Blog, University of Essex
- Limitation In Statutory Arbitration: Overcoming the Obstacle || ADR Re-Centric, Newsletter by Centre for Research in Alternate Dispute Resolution, NUSRL.
- Limitation In Statutory Arbitration: Overcoming the Obstacle || ADR Re-Centric, Centre for Research in Alternate Dispute Resolution, NUSRL.
- Live-in Relationships and the Judiciary || The Leaflet
- Lost in Rubble: Bull Dozing the Rule of Law and Spirit of Democracy || Law And Other Things, NALSAR, Hyderabad
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- mhealth: Expanding Access to Healthcare and the Legal Challenges in Indian context || Centre For Disability Studies And Health Laws, NLUJAA, Assam
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- Nirbhaya Case: An Analysis of the Cyclic Syndrome of Delay and Pendency || Centre for Criminal Law, NLU Jodhpur
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- Patent Waiver or Compulsory Licensing, exploring the best possible solution to deal with vaccine shortage woes || The Daily Guardian, 2021
- Payment Of Wages: The Employer-Employee Tussle In The COVID-19 Context Payment Of Wages || NLIU's The Labour And Employment Law Blog
- Prohibition Through The Lenses Of History And The Constitution || The Daily Guardian
- RBI and the Peer-to-Peer (P2P) Regulatory Conundrum: Why India Needs a Better Tailored Legislation? || Centre for Banking and Finance, Symbiosis Law School, Hyderabad
- Revamping Anti-Defection Laws In India: The Gaya Lal Legacy || Indian Journal of Law And Public Policy
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- Revisiting the Contours of Constitutional Protection: the Debate of Free Speech v. Hate Speech || Jindal School of International Affairs, O.P.Jindal Global University, Sonipat
- Right to Access the Internet: An End to Oppressive Internet Shutdowns || Tech Law Forum, NALSAR, Hyderabad
- Right to Adoption: A Couples' Right to Parenthood || GCLS Blog
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- Section 133 of CrPC Vis-À-Vis Barabanki Mosque Demolition Case || MNLU Criminal Law Review Blog
- Sections 8 and 11 of India's Arbitration and Conciliation Act, 1996: An Analysis of the Judicial Appeals Conundrum, Issues and Challenges || RMLNLU Arbitration Law Blog Society for Excellence in Arbitration Law
- Shree Padmanabhaswamy Temple Case: a Battle of 'Faith' V. 'Rights' || RMLNLU Constitutional Law and Public Policy Blog
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- The Accredited Investor Regime in India: Challenges, Prospects and Why 'Experience' Matters? || Centre for Business and Commercial Laws, NLIU
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- The Conundrum of Limitation to Appeals under Arbitration Act vis-à-vis The Commercial Courts Act: Will India Find a Way forward? || USLLS ADR blog
- The Conundrum of Media Trial: Is There a Need for a Paradigm Shift From Self-Regulation? || The Jurist, The University of Pittsburgh
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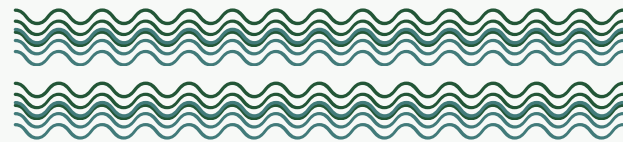


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- The Indian Aroma: Protecting through Smell Marks || Khurana & Khurana IP Attorneys
- The Indo-Lankan Fishing Water Conflict Vis-à-vis United Nations Convention on Law of the seas || Centre for Maritime Law, NLUO
- The JPC Report on Personal Data Protection Bill: What is in it for Indian Startups || Indian Corp Law
- The Juxtaposition Between The Right of Residents to A Clean Environment and Feeding of Stray Dogs || CASIHR, RGNUL
- The LVB-DBS Amalgamation Scheme: A Missed Opportunity Or A Well Placed Ace || Law School Policy Review, NLSIU Bangalore
- The Major Port Authorities Bill, 2020: The Landlord Model of Port || Centre For Maritime Law, NLUO
- The Nagorno-Karabakh Region Conflict: Are We Underestimating the Escalating Tensions? || Oxford Political Review
- The Occupational Safety, Health And Working Condition Code, 2019: An Imperitive Step Toward A Hassel Free Economy || NLIU The Labour and Employment Law Blog
- The Places of Worship Act, 1991: Protecting 'Secularism' or 'Negating Rights'? || The PCLS Blog, HNLU





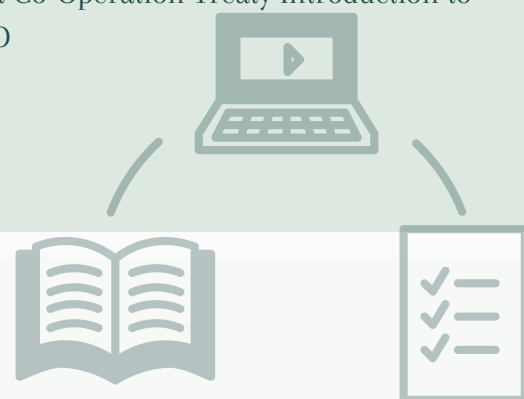
# SEMINARS & WORKSHOPS



- 'EKTA' Necessity of Abrogation of ARTICLES 370 & 35A, organized by ANUBHOOTI in association with Think India Organization.
- Conference on Tax Law, organised by MNLU, Mumbai.
- Consumer Protection and Awareness Academic Session (Consumer Development and Research Centre, 2020)
- Cyber Crime Against Women: Precautions & Strategies - Webinar by Centre for Human Rights and Subaltern Studies, NUSRL
- Daughter's Right to Property: Issues and Challenges - Webinar by Centre for Human Rights and Subaltern Studies, NUSRL and UGC Women's Study Centre, Patna University, Patna
- National Legal Hackathon: Legal Start-up & Business Plan Competition 2023 by CHRIST University
- Insight Day organized by Clyde & Co., Law Firm, London (2021)
- International Conference on 'Climate Change: Impact, Management, Law and Policy Formulation' by Centre for Regulatory Studies, Governance and Public Policy, National University of Juridical Sciences (NUJS)
- International Workshop on Human Rights (Sophia Girls' College in collaboration with PUCL and BARC)
- Legal Awareness Program organised by Centre for Human Rights and Subaltern Studies, NUSRL Ranchi in collaboration with National Commission for Women, New Delhi, 2020
- Legal Workshop on Mining Law - Business and Human Rights | Asia, UNDP, EU and Environics Trust 2023
- Legality Blockchain development Seminar by National Law University of Jodhpur (NLUJ)
- L-Tech, NLSIU & ACLA-Dominion over Data: An Analysis of Modern Market Supremacy
- Masterclass on Drafting in Arbitration by Iuris Jura. (2021)
- National Conference on Centre & State Relations, Jharkhand Legislative Assembly National Domestic Welfare Trust, Ranchi.
- National Online Cyber Law Quiz & Workshop on "Intellectual Property Rights in Digital Age" by ICFAI Law School, (ICFAI University) Dehradun.
- National Seminar on Gender Sensitive Education: A Necessity to Eradicate Gender Discrimination in India by National Commission for Women in association with NUSRL 2020
- 8th International Conference on Law and Economics organized by National Law University Delhi in association with Indian Association of Law and Economics. 2022
- National Seminar on "Gandhian Principles and Judiciary" organized by CHRSS, NUSRL, Ranchi in collaboration with Gandhi Smriti and Darshan Samiti, Cultural Ministry, Union Government, New Delhi. 2019
- National Seminar on "Mob Lynching and Vigilantism" organized by CHRSS, NUSRL, Ranchi in collaboration with Gandhi Smriti and Darshan Samiti, Cultural Ministry, Union Government, New Delhi. 2019
- National Seminar on Mental Health & Its Interface with The Socio-Economic and Legal Arenas' at NUSRL, Ranchi
- National Seminar on 'Religious Rights of Women and Human Rights in 21st Century' organized by Centre for Human Rights and Subaltern Studies in collaboration with National Commission for Women. [2021]
- National Webinar and Workshop on "Client Counselling" organized by Legality Viability
- National Webinar on "Cyber Crime Against Women: Precautions & Strategies" [2020]
- National Webinar on "Protection of Human Rights Through Legal Aid Services" [2020]
- National webinar on women's right to property, gender disparity : Issues and challenges, by CHRSS, NUSRL
- National Workshop on "Non Violent Communication in the Judicial System" organized by CHRSS, NUSRL, Ranchi in collaboration with Gandhi Smriti and Darshan Samiti, Cultural Ministry, Union Government, New Delhi.
- National Workshop on "Research Methodology and Techniques" from 2nd August to 6th August, 2020 organized by ICFAI Law School, The ICFAI University, Dehradun.
- Nishith Desai Associates Digital Summer 2022
- CyberPeace Talk on Data Privacy by NLIU
- Online Lecture Series 'Know your IP' on 'Protection of Industrial Design by Prof. (Dr.) T. Ramakrishna', organized by DPIIT IPR-Chair, Osmania University.
- Webinar on "Metaverse and Trademarks" by Jus Corpus with guest speaker Mr. Subhash Bhutoria.
- Protection of Human Rights Through Legal Aid Services - Webinar by Centre for Human Rights and Subaltern Studies, NUSRL.
- STAR Talks 2020 (strategies for Rehabilitation Talks) organized by BVDU New Law College, Pune.
- State Level Lawyers Consultation on Topic of Implementation of PWCVA, 2005 at NUSRL, Ranchi.
- The Calcutta Debating Circle Workshop organized by Indus Valley World School. [7th January 2020]
- Webinar on "Mental Health and it's Inference with Socio-Economic and Legal Arenas organised by CLAP, NUSRL
- Workshop on Consumer Protection, its implications and Consumer Litigations organized by E-justice India
- Workshop on Exploring the Dynamics of Energy Sector Centre for Advanced Studies in Energy Law, RGNUL.
- Workshop on Witch-Branding and The Law in Jharkhand (CCR, NUSRL, Ranchi in Co-ordination with SOAS, University of London and the Faculty of Law, University of New South Wales)

# COURSES

- Alternate Dispute Resolution Student Experience Programme by Chartered Institute of Arbitrators.
- Bettering Results Mentorship Program on “Arbitration”, mentored by Ms. Radhika Dubey, Mr. Jeevan Ballav Panda & Mr. Steven Finizio
- Certificate course on ‘International Dispute Settlement’ by Fortitude Learning
- Certificate course on “Competition Law and Policy” by Bettering Results
- Certificate Course on “Insolvency and Bankruptcy Code 2016” by Fortitude Learning.
- Certificate Course on Insurance Laws, NLIU Bhopal
- Certificate Course on International Human Rights Law and Kashmir: Prospects and Challenges, by Oxford Kashmir Forum
- Certificate Course on Patent Prosecution, Litigation & Counselling, by CSRIIPR NUSRL
- Certificate Course on Understanding Research Methodology, organized by the Indian National Law Review
- Commercial Mediation for the 21st Century Lawyer by Mediator Academy
- Course on “Corporate Law and Practice” by Centre for Business Laws and
- Course on Effective Implementation of Juvenile Justice Act by Center for Child Rights, NUSRL
- Course on Fashion Law and Intellectual Property Rights RGNUL, Lucknow
- Course on Patent Law by University of Pennsylvania by Coursera
- Cyber-Crimes Against Women: Precautions and Strategies organised by CHRSS NUSRL
- DPIIT- IPR Chair, Centre for Intellectual Property Rights, MNLU Nagpur
- Drafting of Commercial Agreements, Society for Legal Reforms and Education.
- General Course on Intellectual Property by World Intellectual Property Organization (WIPO).
- Intellectual Property (Law and Practice) – Law Octopus in association with NIPO
- Intellectual Property by Dr. Yogesh Pai, NLU DELHI
- Intellectual Property Rights by the ICFAI University, Dehradun
- Intensive Course on Intellectual Property law accompanied by research work, CSRIIPR, NUSRL.
- International Humanitarian Law by the Chinese University of Hong Kong
- International Journal of Advanced Legal Research- Certified Course on International Air Law
- Introduction to IPR - Centre for Study and Research in Intellectual Property Rights, NUSRL
- Introduction to the Patent Cooperation Treaty by – World Intellectual Property Organization.
- Legal Aid and Allied Laws with special reference to RTI, PIL, ADR and Rights of the Victim, ProBono India in Collaboration with Legal Services Committee, GNLU
- Master Class on Corporate Law RGNUL, Lucknow
- Patenting System in India and Recent Developments, MNLU, Mumbai
- 8th Ukrainian Arbitration School Course by Ukrainian Arbitration Association (UAA)
- World Intellectual Property Organization – WIPO logo Introduction to Patent Co-Operation Treaty Introduction to Patent Co-Operation Treaty World Intellectual Property Organization – WIPO





# RESEARCH CENTRES AT NUSRL

## Centre for Alternative Dispute Resolution (CADR)



The Centre for Alternative Dispute Resolution is an initiative by the National University of Study and Research in Law, Ranchi to promote academic research on themes pertaining to the resolution of disputes. The Centre is particularly oriented towards the study the dispute resolution systems existing both nationally and internationally. The Centre looks forward to extensive collaborations with institutions, both professional and academic, engaged in this new field.

## Centre for Business Laws (GBL)



Centre for Business Laws, NUSRL, Ranchi was founded as an endeavour to work for advancement of research and awareness in the field of Business Laws including Corporate Laws and focuses on its various facets. The Centre aims to provide exposure to intricacies of the Business Laws. They conduct frequent interactive session on latest development in the field of corporate laws and business world.

## Centre for Child Rights (GCR)



This Centre is an initiative to conduct research work in the field of child rights, especially the problems that abound in this part of the country, that is, the state of Jharkhand. The nature and diversity of child rights problems require a systematic and spirited research to understand and appreciate the myriad manifestations of such problems, besides endeavoring to find seeming solutions through research and study. The Centre is a step in the same direction.

## Centre for Constitutional Law (GCL)



The Centre for Constitutional Law is happy to invite members who are interested in the area of constitutional law. The Centre works towards the promotion of legal education and awareness in the area of constitutional law. The objective is to to promote discussions on latest developments in constitutional law.

## Centre for Criminal Law (GCL)



Centre for Criminal Law was established with the purpose to analyse the Contemporary Issues and Challenges in Criminal Law. This Centre provides to the future lawmakers and lawyers an opportunity to understand the depth of the criminal justice system and developing strategies to mitigate the threat to this system

## Centre for Legal Aid Programme (GLAP)



Centre for Legal Aid Programme, an integral center of learning at NUSRL, is known to have been championing the contemporary and globally relevant domain of legal aid and awareness. Since its inception in 2014, the Centre has been instrumental in organizing legal awareness camps and ensuring pro bono legal service to indigent complainants. The Centre has been reconstituted in August 2019

## Centre for Study and Research in Intellectual Property Rights (CSRIPR)



CSRIPR was established with a noble vision of creating a forum for training the various clusters such as scientists, lawyers, corporate, academicians, judiciary, advocates etc., who are into the circle of IPR due to their profession, trade or creative skills. The Centre is striving hard to reach to the society through various programmes such as seminars, workshops, awareness programmes

## Centre for Study and Research in Tribal Rights (CSRTR)



The Centre for Study and Research in Tribal Rights was established in the year 2013 at the National University of Study and Research in Law with the objective of initiating and conducting research study on tribal issues i.e., land rights, tribal ecosystem, displacement of tribals in Jharkhand, livelihood of tribals, customary law, changing cultural pattern among tribal's, socio-economic profile of primitive tribal communities and tribal development.

## Centre for Human Rights and Subaltern Society (GHRSS)



Centre for Human Rights and Subaltern Studies from its inception has been dedicated to securing sensitization and awareness regarding Human Rights. In pursuance of its objective, the Centre has made incessant industrious efforts. Within the span of three years, the Centre has organized more than 15 National Seminars, Workshops and Panel discussions in collaboration with various government organizations such as the National Commission for Women (NCW) and National Human Rights Commission (NHRC).

## Avirbhaav

The third edition of Avirbhaav, the flagship cultural and sports fest of the National University of Study and Research in Law, was organised in 2023. The four-day event was organized by the students of NUSRL, who aimed to provide a platform for students from across the country to come together and expand their knowledge and awareness.

Participants were able to compete in a range of events, from poetry recitation to a Shark Tank spoof, allowing them to showcase their skills and creativity. In previous years, the event had gained widespread popularity, attracting large numbers of participants from various universities eager to take part in dance, theatre, music, sports, MUNs, and debates. The inclusion of fabulous celebrity nights featuring renowned musicians and artists made the event even more exciting and enjoyable for all who attended.

## Yuventas

The university's much-awaited annual cultural fest, Yuventas, is a thrilling event that brings in excitement and cheerfulness. The fest offers an array of engaging activities, including the face painting competition 'Atelier' and the culinary contest 'Zaika,' where participating teams served mouth-watering dishes. 'Bolly Quiz' and 'Midsummer Night's Prom' were also organized, where the students' Bollywood knowledge was put to test, followed by a sparkling evening where everyone dressed up and had fun with various games, dances, and music. The final day of Yuventas had a fashion show called 'Jalwa' and a band performance titled 'Buzz Night.'

## Intra Games

The Intra games and NUSRL games are organised by the sports committee every year. The Intra games are organised over a period of five days, during which all the batches show enthralling enthusiasm making it a festival of sports. During the summer semester, the focus is on Intra-University Indoor Games, which includes games like Carrom, Chess, and Table Tennis. It also features high-quality Intra-University Volleyball Competition and Intra-University Football tournaments, followed by the much-awaited NUSRL Football Premiere League. In contrast, the winter semester puts the spotlight on Intra-University Cricket Tournament, followed by the NUSRL Premiere League.



# EVENTS AT NUSRL

## Cultural

The Cultural Committee has been a vibrant and engaged community at the university, taking charge of numerous events throughout the year that have allowed students to maintain their connection with the diverse cultural heritage of our country. With its emphasis on promoting talent, the club has been instrumental in providing a platform for many gifted students to display their skills. By organizing a range of activities, the club has effectively fostered an environment of inclusivity and cultural exchange within the university community. Over the years, the committee has organized numerous events, including the annual cultural fest of the university, Yuventas, which features diverse events like the face painting competition, Zaika - the chefs' war, Bollywood Quiz, and Midsummer Night's Prom. Other events such as The Sound Barrier, Rifaaqat - the Cultural Extravaganza, Tarang - the Antakshari Evening (which was first introduced in 2022), and Independence Day celebrations have also been part of the committee's repertoire.



## Literary Society

The literary society is a dynamic group dedicated to promoting intellectual exploration and discourse. With a range of engaging events designed to encourage literary pursuits, the society has established itself as a vital part of campus life. At the forefront of its efforts is "Aarambh," a parliamentary debate that ignites passionate and thought-provoking discussions on a variety of pressing social and political issues. Another popular event, "Quizzard," features a literary quiz club that offers an exciting opportunity for enthusiasts to put their knowledge to the test on beloved series like FRIENDS and Harry Potter. Meanwhile, the society's flagship Freshers Debate, "Thrust Talk," encourages new members to express their unique perspectives and hone their public speaking skills. Finally, "Ibtida" sets a captivating mood with its flagship Poetic Evening, where participants can showcase their creativity and immerse themselves in the enchanting world of poetry. With such a diverse range of events, the literary society has succeeded in fostering a vibrant community of students passionate about exploring literature and the written word.



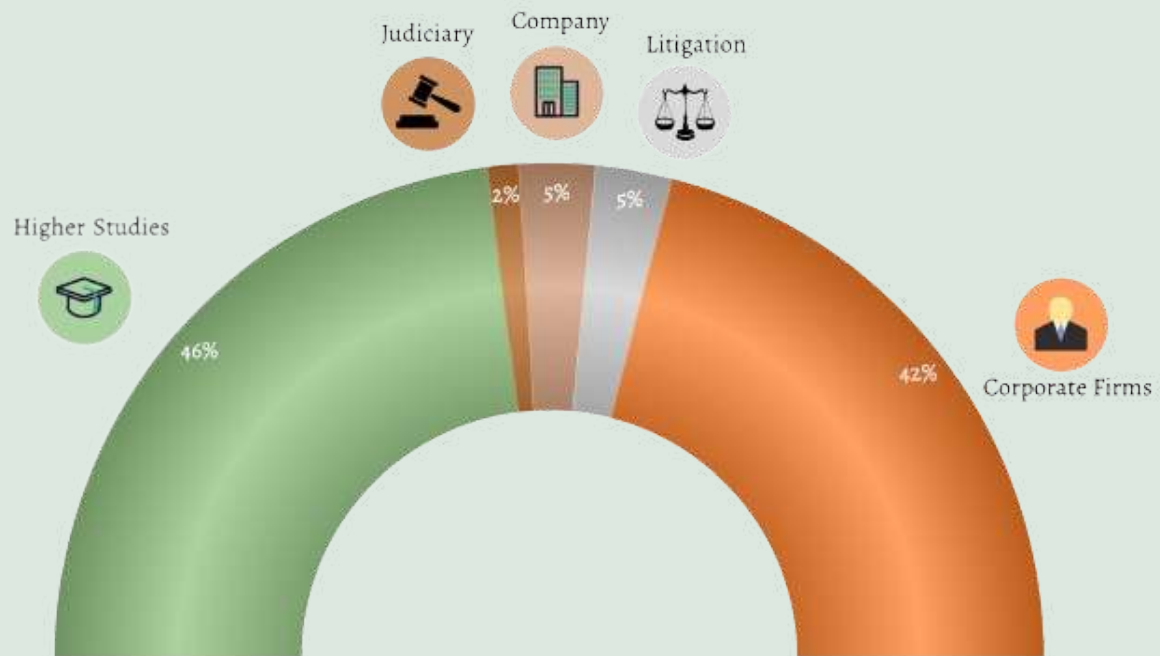
## Sports Committee

The Board for Regulation of Sports at NUSRL, is the sports committee responsible for promoting a culture of athletics and physical fitness among the university's students. Throughout the year, the board organizes a range of tournaments, providing students with ample opportunities to engage in various sports. During the summer semester, the focus is on Intra-University Indoor Games, which includes games like Carrom, Chess, and Table Tennis. Additionally, this semester also features high-quality Intra-University Volleyball Competition and Intra-University Football tournaments, followed by the much-awaited NUSRL Football Premiere League. In contrast, the winter semester puts the spotlight on Intra-University Cricket Tournament, followed by the NUSRL Premiere League.





# PREVIOUS PLACEMENT RECORDS



The college has an impressive track record of previous placements of batches from 2021, 2022 and 2023, catering to a diverse range of career paths. Students from our college have secured coveted positions in prestigious Corporate Law Firms, where they have excelled in the dynamic field of legal practice. Many graduates have also pursued thriving careers in Litigation, showcasing their advocacy skills in courtrooms across the country. Additionally, a significant number of students have joined reputable private companies, utilizing their expertise to contribute to the growth and success of various industries. Furthermore, several graduates have pursued higher education, further expanding their knowledge and expertise in their respective fields. Lastly, a notable portion of our alumni have found fulfilling careers in the banking sector, leveraging their analytical abilities and financial acumen. These diverse placements highlight the college's commitment to providing comprehensive education and preparing students for success in various professional domains.

# HIGHER EDUCATION

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The University of  
**Nottingham**

UNITED KINGDOM • CHINA • MALAYSIA



UNIVERSITY OF  
**OXFORD**



THE UNIVERSITY  
of **EDINBURGH**



UNIVERSITY OF  
**CAMBRIDGE**



UNIVERSITY OF  
**BIRMINGHAM**



**Queen Mary**  
University of London

**UNIVERSITY OF LEEDS**



University of Essex



Swansea University  
Prifysgol Abertawe



**SOAS**  
University of London

*...and many more*

# PREVIOUS PLACEMENTS



...and many more

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# Batch



# 2024

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# Placement Committee



**Shubham Srivastava**  
Faculty Convenor



**Shantanu B. Choubey**  
Faculty Member



**Satyabrata Mishra**  
Faculty Member



**Ataliya Kalam**  
Student Member



**Anish Jandial**  
Student Member



**Archie Chaturvedi**  
Student Member



**Vikarn Verma**  
Student Member



**Aruna Bopche**  
Student Member



**Raj Shekhar**  
Student Member



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